

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.115
IA- 550/2021 in
IB-761 /ND/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India (P) Ltd
VS.
Ortel Communication Ltd

...OPERATIONAL CREDITOR
.. RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 15.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rishav Banerjee , Mr. Rajarshi Banerjee, Advocates –
appearing on behalf of Surangi Services Ltd. (Financial
Creditor/Member of CoC)

For the CD

:

For the RD

:

For the Intervener

:

ORDER

IA-550/2021 :

Counsel for the Applicant is present, he may share the diary number of the Application with the Court Officer, who will list the same on **11th March, 2021.**

Rest of the Applications i.e., IA-5660/2020, IA-641/2019, CA-576/2019 and CA-774/2019 be listed for hearing on 16.2.2021.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.115
IA-5249/2020 in

IB-761 /ND/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India (P) Ltd
VS.

Ortel Communication Ltd

...OPERATIONAL CREDITOR

.. RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 15.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the CD :

Ms. Shruti Kanodia, Adv with Ms. Anju Thomas. Adv. , (Counsels for
Non-Applicant)

For the RD :

For the Intervener :

Mr. Neeraj Gupta and Mr. PP Bishwal , Advocates for RP

ORDER

IA-5249/2020 :

Counsel for the Resolution Professional is present. Counsel representing the respondent is present.

During the course of hearing, it is deemed fit to direct the Respondent to maintain the *status-quo* as on date in relation to the facilities being provided to the Corporate Debtor or enjoyed by the CD even after expiry of the Agreement on 1st of September, 2018.

Contd.

The CD is already under going the CIR Process and this Authority is seized of the Resolution Plan for approval or otherwise. In the present situation, both the parties i.e., the RP and respondent are directed to convene a meeting in order to work out further course of action to continuing the services provided by the Respondent to the CD, in the event of approval of the resolution plan by this Authority.

The issue with regard to the balance payment to be made by the CD to the respondent may also be taken care of during the meeting. The meeting could be convened in consultation with the parties after deciding the time, date and Venue. The Agenda shall be made available one week prior to the Meeting.

List the matter on 11.3.2021.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III)

15.2.2021

Item No.115

IA-5249/2020 in

IB-761 /ND/2018

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.115

IA- 703 /2021 in

IB-761 /ND/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India (P) Ltd
VS.

Ortel Communication Ltd

...OPERATIONAL CREDITOR

.. RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 15.2.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Rishav Banerjee , Mr. Rajarshi Banerjee, Advocates –
appearing on behalf of Surangi Services Ltd. (Financial
Creditor/Member of CoC)

For the CD

:

For the RD

:

For the Intervener

: Mr. Neeraj Gupta and Mr. PP Bishwal , Advocates for RP

ORDER

IA-703/2021 :

Counsel for the Applicant is present. The Counsel for the Resolution Professional is directed to file reply to the same within two weeks.

List the matter on 11th March, 2021.

-sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

sd

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III))